

(3)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 01st day of **September, 2006.**

HON'BLE MR. A.K. SINGH, MEMBER- A

ORIGINAL APPLICATION NO. 840 OF 2006

Bablu, S/o Late Fakir Chand,
R/o Mohalla- Vihar Man Nagala,
P.O.- Izatnagar, Distt. BareillyApplicant.

VERUS

1. Union of India through Manager,
N.E. Railway, Gorakhpur.
2. Divisional Railway Manager,
N.E. Railway, Lucknow.
3. Chief Accounts Officer,
N.E. Railway, Lucknow.Respondents

Present for the Applicant: Sri R.S. Singh
Present for the Respondents : Sri P.N. Rai

ORDER

The applicant in this O.A has prayed for payment of family pension as provided under Rule 75 (6)(ii) of Railway Servants (Pension) Rules, 1993. The father of the applicant retired from service in the year 1983 while serving on the post of Driver in the office of Divisional Railway Manager, N.E. Railway, Lucknow. He subsequently died on 16.04.1984. His wife Smt. Natho Devi was granted family pension after demise of her husband. The mother of the applicant also died on 03.01.1992 leaving behind the applicant,

[Signature]

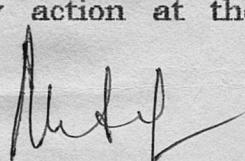
who was below the age of 25 years. Accordingly, the applicant applied for grant of family pension under rule 75 (6)(ii) of Railway Servants (Pension) Rules, 1993 vide his representation dated 06.06.2005 before the D.R.M, N.E. Railway, Lucknow. Even though a period of one year has already elapsed, the representation of the applicant has not been decided till date.

2. Learned counsel for the applicant submits that the applicant will be satisfied if a direction is issued to the competent authority i.e. D.R.M., N.E. Railway, Lucknow to consider and decide the representation of the applicant in accordance with rule 75 (6)(ii) of Railway Servants (Pension) Rules, 1993.

3. I have considered the matter at length and find that there is considerable merit in the submissions made by the counsel for the applicant and merits of the case justify issue of such a direction. Accordingly, the D.R.M. N.E. Railway is directed to consider and decide the representation of the applicant dated 06.06.2005 in accordance with rule 75 (6)(ii) of Railway Servants (Pension) Rules, 1993 within a period of three months from the date of receipt of certified copy of the order.

The O.A is disposed off in the above manner,

Sri P.N. Rai, Senior Standing Counsel for the Railways has put in appearance for the respondents and receives notices on their behalf. Office is directed to hand over the copy of O.A as well certified copy of the order to Sri P.N. Rai for necessary action at the end of respondents.



MEMBER-A.

/ANAND/